

MINUTES OF THE MEETING No. 10/11 dated 9.6.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.9/11 for confirmation and confirmed and adopted the same without any change.

Case No M-95 NC No.10/11 Dated 9.6.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.01/83/50/869/AM09/DES-IV RLA No.10/24/40/177/AM08 Lic.No.1010031199 dated 13.10.2008
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) was present in the meeting. As per written comments vide U.O.No.Nil dated 8.6.2010 offered by him the Committee decided to following correction and include the quantity of import inputs and addition the import item in addition to already given in NC Meeting No.46/83-ALC/2008 dated 11.2.2009.

From

To

Grande Alumina Powder

Special Grade Alumina Powder

Import Item	Quantity
Tetra Ethyl Ortho Silicate	0.348 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-96 NC No.10/11 Dated 9.6.10	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/819/AM09/DES-IV RLA No.03/95/40/425/AM09 Lic.No.0310487748 dated 28.9.2008
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) was present in the meeting. As per written comments vide U.O.No.Nil dated 10.6.2010 offered by him the Committee decided to correction in the quantity of export item as under:-

From

To

1 Kg

1 Liter

Rest will remain as approved in NC Meeting No.51/83-ALC1/2008 dated 23.3.2009

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-97 NC No.10/11 Dated 9.6.10	M/ s Aksh Optifibre Ltd, F.No.01/83/50/2068/AM08/DES-IV RLA No.05/24/40/703/AM08 Lic.No.0510213513 dated 13.12.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/89/2006-PC.II dated 10.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Aramid Fibre Reinforced Plastic Rod (Weight 250 gm/km)	1 Kg	Aramid Fibre	0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-98 NC No.10/11 Dated 9.6.10	M/ s JMG Corporation Ltd, F.No.01/82/50/632/AM06/DES-IV RLA No.05/24/40/356/AM06 Lic.No.0510166277 dated 12.9.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 7.7.2010.

Case No M-99 NC No.10/11 Dated 9.6.10	M/ s Prabhu Poly Colour (P) Ltd, F.No.01/83/50/346/AM09/DES-IV RLA No.02/24/40/29/AM09 Lic.No.0210112600 dated 21.5.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded

vide their U.O. No.46011/63/2007-PC.II dated 10.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polypropylene Compound (Containing 60% Polypropylene and 40% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.612 Kg 0.408 Kg
Polypropylene Compound (Containing 30% Polypropylene and 70% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.714 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-100 NC No.10/11 Dated 12.5.10	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154/AM08/DES-IV RLA No.37/24/40/02/AM08 Lic.No.3710000725 dated 7.1.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 23.6.2010.

Case No M-101 NC No.10/11 Dated 9.6.10	M/ s Albright & Wilson Chemicals India (P) Ltd, F.No.01/87/50/231/AM05/DES-IV RLA No.03/94/40/148/AM05 Lic.No.0310269902 dated 20.5.2004
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/6/2004-Ch.II dated 16.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Alpha Olefin Sulphonate 39%	1 Kg	1. Alpha Olefin 2. Caustic Soda	0.246 Kg 0.050 Kg

		3. Sulphur Trioxide Liquid	0.107 Kg
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(Packing material as per packing policy)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-102 NC No.10/11 Dated 9.6.10	M/ s V.S. Polymers (P) Ltd, N. Delhi F.No.01/83/50/169/AM10/DES-IV RLA No.05/24/40/49/AM10 Lic.No.0510242473 dated 1.6.2009
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/17/2009-Ch.II dated 14.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 40% to 45%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg

HM-HDPE granules may be allowed as packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/83-ALC1/2010 **MEETING DATE** : 09.06.2010

1	Case No.: 2/29/85-ALC3/2006	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/85/050/00137/AM07/	RLA File :03/95/040/00815/AM07/	Lic.No/Date:0310402353 04.10.2006	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and Committee decided to refer the application to DIPP and defer consideration of the case for four weeks. Accordingly the case may be relisted on 7.7.2010			

2	Case No.: 18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. Accordingly the case may be re-listed on 7.7.2010.			

	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case deferred
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3	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Boar/RLA/Firm. Accordingly the case may be re-listed on 14.7.2010.				

4	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Rejected
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 15/2/2010 issued by Deptt. of C&PC (Chem.Div.) followed by reminder dated 16.4.2010. issued by this office .				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

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Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case approved
HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/99/2009-PC.II dated 10.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Impregnated PE Netting	1 Kg	1. HDPE Granules	0.8500 Kg
		2. Additive Master Batch (VFPN 30 – Deltamethrin)	0.0523 Kg
		3. Additive Master Batch (MB005/MB006/VF203/VF30)	0.1387 Kg
		4. Coloured HDPE Granules/Colour Master Batch	0.0490 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.				

7	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.			

8	Case No.:34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.			

9	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.			

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Case No.:2/34/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
HQ File :01/85/050/00174/AM10/	RLA File :03/94/040/00496/AM10/	Lic.No/Date:0310541174 09.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/11/2010-PC.II dated 10.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Solvesso 200)	1 Kg	Heavy Aromatic	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:24/2/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
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HQ File :01/83/050/00024/AM11/	RLA File :03/94/040/00582/AM10/	Lic.No/Date:0310543284 29.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/62/2008-Ch.II dated 25.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 Kg 0.004 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.			

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Case No.:22/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
HQ File :01/83/050/00860/AM10/	RLA File :03/95/040/00546/AM10/	Lic.No/Date:0310548038 27.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/137/2004-Ch.II dated 21.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Di-Sodium Octaborate Tetrahydrate	1 Kg	1. Borax Pentahydrate 2. Boric Acid	0.742 Kg 0.630 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:18/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00856/AM10/	RLA File :03/95/040/00516/AM10/	Lic.No/Date:0310549745 08.12.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.

15	Case No.:2/39/83-ALC1/2009	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00709/AM10/	RLA File :02/24/040/00168/AM10/	Lic.No/Date:0210135038 10.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/77/2009-Ch.II dated 1.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Ambrettolide	1 Kg	1. Seedlac 2. Trimethyl Orthoformate 3. Glycerine	9.347 Kg 1.564 Kg 3.250 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:28/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00866/AM10/	RLA File :08/24/040/00241/AM10/	Lic.No/Date:0810084795 10.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black JNN (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Sodium Nitrite 5. Sodium Bi-carbonate	0.312 Kg 0.149 Kg 0.218 Kg 0.118 Kg 0.21SP0 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:17/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00855/AM10/	RLA File :03/95/040/00599/AM10/	Lic.No/Date:0310550939 15.12.2009	Defer Date:07.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010..

18	Case No.: 22/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/83/050/00022/AM11/	RLA File :03/95/040/00528/AM10/	Lic.No/Date:0310551050 16.12.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010..			

19	Case No.: 15/2/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
	HQ File :01/83/050/00015/AM11/	RLA File :03/95/040/00623/AM10/	Lic.No/Date:0310551919 21.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the written comments dated 9.6.2010 forwarded by the DIPP, the Committee decided to approve the case as applied for taking cue from SION-A-2866 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive paper (175 GSM +/- 10%) with Adhesive coating weight of 22 GSM/Sqm.	1 sq.mtr.	1. Cast Coated Paper (80 GSM +/- 10%) 2. Adhesive (55% Solid) (Water Based) 3. Silicon Coated paper (62 GSM +/- 10%)	1.04 Sq.meter 0.048 Kg 1.04 Sq. Meter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010.			

	Case No.: 14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
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21	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010.				

22	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010.				

23	Case No.:16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010.				

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Case No.:10/47/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status :Case Approved
HQ File :01/83/050/00848/AM10/	RLA File :03/94/040/00810/AM10/	Lic.No/Date:0310552040 22.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/52/2009-Ch.II dated 8.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Demulsifier, Trade Name – SR 1123/ SR 1125 / SR 1167 / YS SR 1167 (Nonyl Phenol Formaldehyde Condensate Ethoxylate Polymer and 25% Aromatic Solvent (C10-C20)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.: 43/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
	HQ File :01/83/050/00881/AM10/	RLA File :50/24/040/00011/AM10/	Lic.No/Date:5010000226 05.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 9.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermoplastic Road Marking Material (Yellow) (Containing 20% Solid Resin & 20% Glass Beads)	100 MT	1. Resin Hydrocarbon Resin or Rosin Ester Gum 2. Glass Beads for Road Marking 3. Crome Pigment Yellow Colour	20 MT 20 MT 5 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.: 44/47/83-ALC1/2009	Party Name:AUTOMARK TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
	HQ File :01/83/050/00882/AM10/	RLA File :50/24/040/00010/AM10/	Lic.No/Date:5010000227 05.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 9.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermoplastic Road Marking Material (White) (Containing 20% Solid Resin & 20% Glass Beads)	100 MT	1. Resin Hydrocarbon Resin or Rosin Ester Gum 2. Glass Beads for Road Marking 3. Titanium Dioxide Rutile Grade	20 MT 20 MT 5 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 3/43/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
	HQ File :01/83/050/00794/AM10/	RLA File :03/94/040/00834/AM10/	Lic.No/Date:0310554001 06.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

C&PC(Chem.Div) forwarded vide their U.O. No.14010/52/2009-Ch.II dated 8.6.2010 as under:-

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Export Item	Qty.	Import Item	Qty.
Demulsifier, Trade Name – YS 1195/ SR 1195 / ZF 1195 / (Nonyl Phenol Formaldehyde Para Tertiaryl Amyl Phenol Condensate ethoxylate Polymer containing 20% Aromatic Solvent)	1 Kg	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 12/2/83-ALC1/2010	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
HQ File :01/83/050/00012/AM11/	RLA File :03/95/040/00583/AM10/	Lic.No/Date:0310553904 06.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/59/2009-PC.II dated 10.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Semi solidified Methanol Gel	1 Kg	1. Methyl Alcohol 2. Cross Linked Acrylic Acid Polymer Powder 3. Veegum (Magnesium Aluminium Silicate)	0.8330 Kg 0.0049 Kg 0.0015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29

Case No.: 33/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
HQ File :01/83/050/00871/AM10/	RLA File :08/24/040/00276/AM10/	Lic.No/Date:0810085605 07.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black KBN (Dye	1 Kg	1. Aniline Oil	0.280 Kg

	content 63%)	2. H Acid 3. J Acid 4. Sodium Nitrite 5. Sodium Bi-carbonate	0.156 Kg 0.228 Kg 0.123 Kg 0.220 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:21/2/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00021/AM11/	RLA File :03/94/040/00578/AM10/	Lic.No/Date:0310554247 07.01.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.			

31	Case No.:7/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00798/AM10/	RLA File :08/24/040/00279/AM10/	Lic.No/Date:0810085651 08.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/3/2010-Ch.II dated 18.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Direct Black 170 (Dye content 76%)	1 Kg	1. 4,4 Diamin Benzanilide 2. Naphthalene Crude 3. Aniline Oil 4. Meta Phenylene Diamine 5. Meta Amino Phenol 6. Beta Naphthol 7. Sodium Nitrite 8. Sodium Bicarbonate 9. Caustic Soda Flakes	0.227 Kg 0.205 Kg 0.076 Kg 0.040 Kg 0.041 Kg 0.051 Kg 0.201 Kg 0.137 kg 0.624 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:8/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
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HQ File :01/83/050/00799/AM10/	RLA File :08/24/040/00280/AM10/	Lic.No/Date:0810085652 08.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/3/2010-Ch.II dated 18.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 355 (Dye content 81%)	1 Kg	1. 6-Nitro 1-Diazo 2-Naphthol-4-Sulfonic Acid	0.386 Kg
		2. Beta Naphthol	0.193 Kg
		3. 1-Pheynl 3-Methyl Pyrazolene	0.215 Kg
		4. Para Nitro Chloro Benzene	0.327 Kg
		5. Sodium Nitrite	0.086 Kg
		6. Caustic Soda Flakes	0.625 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:9/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved															
	HQ File :01/83/050/00800/AM10/	RLA File :08/24/040/00281/AM10/	Lic.No/Date:0810085653 08.01.2010	Defer Date:															
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/20/2010-Ch.II dated 20.5.2010 as under:-																		
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="5">Acid Black 234 (Dye content 90%)</td><td rowspan="5">1 Kg</td><td>1. Aniline Oil</td><td>0.247 Kg</td></tr><tr><td>2. Para Amino Acetanilide</td><td>0.205 Kg</td></tr><tr><td>3. H Acid</td><td>0.358 Kg</td></tr><tr><td>4. Meta Phenylene</td><td>0.117 Kg</td></tr><tr><td>5.Acetic Acid</td><td>0.095 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Acid Black 234 (Dye content 90%)	1 Kg	1. Aniline Oil	0.247 Kg	2. Para Amino Acetanilide	0.205 Kg	3. H Acid	0.358 Kg	4. Meta Phenylene	0.117 Kg	5.Acetic Acid
Export Item	Qty.	Import Item	Qty.																
Acid Black 234 (Dye content 90%)	1 Kg	1. Aniline Oil	0.247 Kg																
		2. Para Amino Acetanilide	0.205 Kg																
		3. H Acid	0.358 Kg																
		4. Meta Phenylene	0.117 Kg																
		5.Acetic Acid	0.095 Kg																
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																			

34	Case No.:13/47/83-ALC1/2009	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00851/AM10/	RLA File :03/94/040/00840/AM10/	Lic.No/Date:0310554364 08.01.2010	Defer Date:07.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.

35	Case No.: 1/2/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/83/050/00001/AM11/	RLA File :04/24/040/00244/AM10/	Lic.No/Date:0410110731 08.01.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010.			

36	Case No.: 31/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Approved
	HQ File :01/83/050/00869/AM10/	RLA File :08/24/040/00285/AM10/	Lic.No/Date:0810085722 13.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black KBN (Dye content 63%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Sodium Nitrite 5. Sodium Bi-carbonate	0.280 Kg 0.156 Kg 0.228 Kg 0.123 Kg 0.220 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.: 16/2/83-ALC1/2010	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
	HQ File :01/83/050/00016/AM11/	RLA File :03/94/040/00868/AM10/	Lic.No/Date:0310555761 18.01.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.			

	Case No.: 20/2/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status: Case Deferred
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38	HQ File :01/83/050/00020/AM11/	RLA File :03/94/040/00305/AM10/	Lic.No/Date:0310555767 18.01.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.7.2010				

39	Case No.:18/2/83-ALC1/2010	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00018/AM11/	RLA File :03/95/040/00696/AM10/	Lic.No/Date:0310556543 22.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/61/2006-Ch.II dated 4.8.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	AROLEC-SR-100 Mixtures/Fxcipients Containing 51% of Metalose (Hydroxy Propyl Methyl Cellulose 4000)	1 Kg	Metalose (Hydroxy Propyl Methyl Cellulose 4000)	0.538 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.:7/2/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00007/AM11/	RLA File :03/95/040/00694/AM10/	Lic.No/Date:0310557078 27.01.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.7.2010.			

41	Case No.:4/2/83-ALC1/2010	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00004/AM11/	RLA File :03/94/040/00098/AM10/	Lic.No/Date:0310557719 29.01.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.			

	Case No.:25/2/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00025/AM11/	RLA File :03/94/040/00829/AM10/	Lic.No/Date:0310558193 02.02.2010	Defer Date:

42

Decision : Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/11/2010-PC.II dated 10.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Solvesso 200)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and Committee decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.7.2010.			

44

Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 7.7.2010			

45

Case No.:12/47/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00850/AM10/	RLA File :02/24/040/00193/AM10/	Lic.No/Date:0210137590 08.02.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/5/2010 issued by this office. The Committee decided to issue reminder to the firm.. Accordingly the case may be re-listed on 7.7.2010..			

46

Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Transferred to Different Section
HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:09.06.2010
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related			

47	Case No.:2/2/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00002/AM11/	RLA File :03/94/040/01000/AM10/	Lic.No/Date:0310560278 15.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/50/2006-Ch.II dated 2.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid	1 Kg	As Approved by NC	- do -
	20% Aromatic Solvent (C ₁₀ -C ₂₀)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.7.2010.			

49	Case No.:13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 7.7.2010.			

	Case No.:1/51/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00966/AM10/	RLA File :17/24/040/00025/AM10/	Lic.No/Date:1710003147 03.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/33/2010-Ch.II dated 31.5.2010 as under:-

50

Export Item	Qty.	Import Item	Qty.
Phenol Sulphonic Acid Formaldehyde Polymer Sodium Salt (88%) blended with Adipic Acid (Ventan WRS)	1 Kg	1. Phenol 2. Formaldehyde 37% 3. Caustic Soda Lye, 50%	0.376 Kg 0.324 Kg 0.364 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51

Case No.:2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 7.7.2010.			

52

Case No.:3/51/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00968/AM10/	RLA File :05/24/040/00499/AM10/	Lic.No/Date:0510259848 04.03.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010..			

53

Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 7.7.2010.			

Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
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54	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.				

55	Case No.:31/2/83-ALC1/2010	Party Name:HOERBIGER DRIVE TECHNOLOGY INDIA PVT. LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Transferred
	HQ File :01/83/050/00031/AM11/	RLA File :31/24/040/00401/AM10/	Lic.No/Date:3110042744 01.04.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II (DES-II) as the export product related to engineering.				

56	Case No.:32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 7.7.2010				

57	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.				

58	Case No.:34/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00034/AM11/	RLA File :03/95/040/00764/AM10/	Lic.No/Date:0310568124 06.04.2010	Defer Date:07.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.7.2010.				

	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:10/83-ALC1/2010	Status:Transferred
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59			09.06.2010	to Different Section
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:09.06.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

60	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.7.2010.			

61	Case No.:2/6/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00086/AM11/	RLA File :03/94/040/00018/AM11/	Lic.No/Date:0310572157 29.04.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA.. Accordingly the case may be re-listed on 7.7.2010.			

62	Case No.:3/6/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00087/AM11/	RLA File :03/94/040/00015/AM11/	Lic.No/Date:0310572161 29.04.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 7.7.2010.			

63	Case No.:5/6/83-ALC1/2010		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00089/AM11/		RLA File :03/94/040/00109/AM11/	Lic.No/Date:0310572494 03.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/52/2009-Ch.II dated 9.6.2010 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Demulsifier – PX 3843 / MCP	1 Kg	As Approved by NC	- do -	

1365 Containing 90% of Tricresylphosphate 10% of Oxypropylene			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:6/6/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00090/AM11/	RLA File :09/24/040/00034/AM11/	Lic.No/Date:0910041860 03.05.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.7.2010			

65	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.7.2010			

66	Case No.:1/10/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00131/AM11/	RLA File :07/24/040/00050/AM11/	Lic.No/Date:0710071828 28.05.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.7.2010			

67	Case No.:2/10/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:07.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.7.2010			

	Case No.:3/10/83-ALC1/2010	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:10/83-ALC1/2010 09.06.2010	Status:Case Approved
	HQ File :01/83/050/00133/AM11/	RLA File :04/24/040/00030/AM11/	Lic.No/Date:0410114222	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/28/2010-Ch.II dated 10.3.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Potassium Tetraborate	1 Kg	1. Boric Acid 2. Potassium Hydroxide	0.853 Kg 0.386 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:22.06.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer